

**Central Assistance for Development of
Public Transport in Andhra Pradesh**

1886. SHRI T. VENKATRAM
REDDY:
SHRI G. PRATHAPA
REDDY:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Government have given any financial assistance for development of various modes of public transport for urban areas of Andhra Pradesh;

(b) if so, the details thereof;

(c) whether any international agencies have offered help to finance the public transport system in the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE DEPTT. OF URBAN DEVELOPMENT IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI R.K. DHAWAN): (a) and (b) With a view to introduce Light Rail Transit System in the city of Hyderabad, a Joint Stock Company, viz., Urban Mass Transit Company (UMTC), under the Companies Act, was formed in 1993 and an initial amount of Rs. 15 lakhs was released by the Ministry of Urban Affairs and Employment towards the Central Government's share of equity. During 93-94 a further amount of Rs. 7 crores was released as an advance towards the equity of the Company. The project is proposed to be implemented on build, own, operate and transfer (BOOT) basis.

As on 31.3.92 a sum of Rs. 61,06,99,661 was released by the Ministry of Surface Transport as Central Government's share towards capital contribution to APSRTC which has already been converted into equity of the Corporation as on 6.11.1995. These funds were released to the APSRTC for development of public transport in urban as well as other areas of the State of Andhra Pradesh.

(c) The Government of India is not aware of any specific offer by an international agency to help finance the public transport system in the State of Andhra Pradesh.

(d) Does not arise.

**Original Instrument of Accession Relating
to J&K**

1887. SHRI PRAMOD
MAHAJAN:
SHRI VIREN J. SHAH:
SHRI JANESHWAR MISRA:

Will the PRIME MINISTER be pleased to state:

(a) whether the original Instrument of Accession relating to the State of Jammu and Kashmir bearing the signatures of Maharaja Hari Singh and Lord Mountbatten has recently been found missing as reported in the 'Sunday Observer' of October 22, 1995;

(b) if so, what are the facts in this regard;

(c) under what circumstances, when and from where it has been found missing;

(d) under whose custody it was kept and when was it seen last;

(e) what are the names of officials and others involved and found responsible for the removal of this highly sensitive document and what precautionary steps were taken for its safe custody; and

(f) what steps Government have so far taken for its recovery and what is the present position in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a) No Sir.

(b) to (f) In view of the reply to (a) above, does not arise.

**J&K Officials Having Links with
Militants**

1888. SHRI KRISHAN LAL SHARMA: Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question 354 given in the Rajya Sabha on 8th December, 1994 and state:

(a) the number of officers who have links with militants operating in the valley;

(b) whether it is a fact that trained

officers are being promoted in the state as reported in a news-item in, 'Tribune' dated the 18th August, 1995;

(c) the nature of activities of such officers; and

(d) what action Government have taken so far and propose to take in such cases?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): (a), (c) and (d) According to information provided by the Government of Jammu & Kashmir, the issue is being regularly monitored. So far 340 Government servants have been found prima facie to have links with or involvement in the activities of the militants. Of these, the State Government have so far dismissed 122 employees.

(b) The State Government have denied that "tainted Officers" are being promoted in the State.

DR. BIPLAB DASGUPTA (West Bengal): Madam, what happened to my motion for constitution of a House committee? ...*(Interruptions)*...

उपसभापति: अभी एक मिनट बैठिए ...*(व्यवधान)*... अभी आप बात सुनिए ...*(व्यवधान)*... आप मेरी बात सुनिए ...*(व्यवधान)*... पहले थोड़ी सी बात कर लें, कुछ न कुछ ...*(व्यवधान)*... खाली एक मिनट बात सुनिए ...*(व्यवधान)*... एक मिनट, खाली पेपर ले कर दें। ...*(व्यवधान)*...

SHRI MD. SALIM (West Bengal): No, no. ...*(Interruptions)*...

DR. BIPLAB DASGUPTA: Madam, what happened to my motion for constitution of a House committee? ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Secretary-General ...*(Interruptions)*... The message has to be read. ...*(Interruptions)*... You are a responsible Member of this House. ...*(Interruptions)*...

SHRI MD. SALIM: No, no. ...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Mr. Md. Salim, please sit down. The message has to be read. ...*(Interruptions)*... The message has to be read. ...*(Interruptions)*... There are certain obligations. ...*(Interruptions)*...

MESSAGES FROM THE LOK SABHA

(I) The Depositories Bill, 1995.

(II) The Appropriation (No. 5) Bill, 1995.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Depositories Bill, 1995, as passed by Lok Sabha at its sitting held on the 6th December, 1995."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 5) Bill, 1995, as passed by Lok Sabha at its sitting held on the 6th December, 1995.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I lay a copy of each of the Bills on the Table.

...*(Interruptions)*...

उपसभापति: आप बैठ जाइये। आप बैठे हुए अच्छे लगते हैं। आपकी खाली सीटें कितनी खराब लग रही हैं। ...*(व्यवधान)*... बैठिए, बैठिए ना। ...*(व्यवधान)*...